3132

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) No, Sir.

(b) Does not arise.

SUSPENSION OF KEROSENE OIL BY ESSO OIL COMPANY

1071. SARDAR RAM SINGH : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

 (a) whether it is a fact that the Esso Oil Company has decided to suspend supply of kerosene oil;

(b) if so, how will the decision affect the consumers and the employees of the Company ; and

(c) whether the Indian Oil Company has stepped into take over the distribution work and provide alternative jobs to the staff who are likely to be retrenched as a result of the above decision ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) :

(a) M/s. Esso have decided to withdraw from the Kerosene Market in some parts of the Eastern region from 31-3-1969.

(b) and (c) The consumers will not be affected. The Indian Oil Corporation will meet their needs. M/s. Esso have stated that their discontinuance of kerosene marketing in this area has no direct bearing on their manpower. The question of retrenchment and absorption of concerned staff by Indian Oil Corporation does not, therefore, arise.

CANCELLATION OF ALLOTMENT OF GOVERN-MENT QUARTERS

1072. DR. B. N. ANTANI : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the allotments of Government accommodation to certain Government employees in Delhi have recently been cancelled and they have been directed to shift to other Government localities, without providing any opportunity to such employees to defend themselves against the alleged charges for which the said orders have been passed ; and (b) what are the reasons for which these allotments have been cancelled ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS HOUSING AND URBAN DEVELOP MENT (SHRI B. S. MURTHY) and (b) In accordance with the provisions contained in the Allotment of Government Residences (General Pool in Delhi) Rules, 1963, the Director of Estates is emplowered to cancel the existing allotment of an officer and allot him an alternative residence of the same type or in emergent circumstances an alternative residence of the type next below the type pf residence in occupation of the officer if the residence in his occupation is re quired to be vacated. In the following cases the allotment of accommodation in occupation of Government servants is cancelled and they are offered alternative accommodation in the same locality or other locality subject to the availability

(1) Due to discordial relations with the neighbours, on the recommendations of the Chief welfare Officer, Ministry of Home Affairs.

(2) When the houses occupied by Government servants are required for heavy repairs/demolition.

(3) When the houses are required for some other purpose, in public interest.

Those Government servants who do not accept alternative accommodation or do no shift to alternative accommodation allotted to them, are evicted from Government accommodation under the Public Premises (Eviction of Unauthorised Occupants) Act, _{.95}8 and under this Act every opportunity is afforded to the Government servants by the Estate Officer to represent their case.

DISPLACED GOVERNMENT SERVANTS FROM WEST PAKISTAN

1073. SHRI JAIRAMDAS DAUI A TRAM.-Will the Minister of $FINAN_{CE}$ " be pleased to state :

(a) whether it is a fact that the information contained in the Service Books of displaced Government Servants from Wes Pakistan is the same as is required

same as is required $V \sim V^{01/k^{+1}}$ evidence form prescribed by the Ministry of Finance and as is supplied by the displaced Governmen? servants in that form and supposed by two permanent Government s^rvams f_1^{nd} a^ond by the narty concerned their affidavit given before Magistrates